Head Post Offices and Head Record Offices of R.M.S.

- (b) Yes.
- (c) The report is being examined by Government.

PROMOTION OF RAILWAYS

*1854, Shri Veeraswamy: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact time limit for the promotion of Class IV staff to Class III posts Southern Railway has been revised from five to seven years; and
 - (b) if so, the reasons therefor?

The Parliamentary Secretary to the Minister of Railways and Transport (Shrl Shahnawaz Khan): (a) Yes, Sir. The Southern Railway have revised the time-limit for promotion of Class IV staff to Class III posts from five to seven years with effect from 1st September, 1954,

(b) The main object in doing so was to discourage the prevailing tendency amongst the qualified candidates failing to get selected for Class III service through the Railway Service Commission, seeking service in Class IV in the hope of working their way up to Class III within a short period. This places the ordinary Class IV staff with longer service at a disadvantage as the existing proce-. dure for promotion is by selection.

INTERNATIONAL FARM YOUTH EXCHANGE PROGRAMME

Shri K. C. Jena: *1856. Shri N. Rachiah:

Will the Minister of Food and Agriculture be pleased to refer to question the reply given to starred No. 56 on the 23rd February, 1955 and state:

(a) the number of applications re ceived from the agriculturists, Statewise for training under the International Farm Youth Exchange Programme; and

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(b) the number of the applicants. State-wise, who have been selected?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) and (b). A statement giving the required information is placed on the Table of the Sabha. [See Appendix IX annexure No 71.

IMPORT OF GHEE FROM U.S.A.

*1858. Shri T. S. A. Chettiar: Will the Minister of Food and Agriculture be pleased to refer to the reply given to starred question No. 937 on the 14th March 1955 and state:

- (a) whether Government have received any representations against the import of ghee from U.S.A.; and
- (b) if so, the decision taken in the matter?

The Minister of Agriculture (Dr. P. S. Deshmukh); (a) Yes, Sir.

(b) The representations are under consideration.

RAILWAY EMPLOYEES

*1861. Pandit M. B. Bhargava: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Railway Board has laid down a uniform policy for transfer of Railway employees on inter-railway basis on reasonable grounds; and
- (b) if so the steps being taken to ensure its implementation?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) No rules have been laid down for the transfer of non-gazetted railway servants from one Railway to another Ordinarily a railway servant shall be employed throughout his service on the Railway to which he is posted on first appointment and shall have no claim as of right for transfer to an--ther Railway.

(b) Does not arise.